GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA UNSTARRED QUESTION NO. 2682

(TO BE ANSWERED ON 23.03.2023)

WITHDRAWAL OF GENERAL CONSENT BY STATES FOR CBI INVESTIGATIONS

2682 DR. KIRODI LAL MEENA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has any statistics regarding the number of States which have withdrawn the general consent thereby barring Central Bureau of Investigation (CBI) from investigating the cases in the States;
- (b) if so, the details thereof, including the name of the State Governments which have barred the CBI from investigating cases in their States;
- (c) whether Government has any plan to review the laws which are prohibiting CBI investigations in the States; and
- (d) if so, the details thereof and the steps taken by Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) to (d): As per Section 6 of the Delhi Special Police Establishment (DSPE) Act, 1946, Central Bureau of Investigation (CBI) needs the consent from the respective State Government for conducting investigation in its jurisdiction. In terms of the provision of Section 6 of the DSPE Act, 1946, a general consent to CBI has been granted by State Governments for investigation of specified class of offences against specified categories of persons enabling CBI to register and investigate those specified matters. The following nine (09) States have withdrawn general consent to the CBI to investigate cases: -
 - (1) Chhattisgarh
 - (2) Jharkhand
 - (3) Kerala
 - (4) Meghalaya
 - (5) Mizoram
 - (6) Punjab
 - (7) Rajasthan
 - (8) Telangana
 - (9) West Bengal